Supreme Court ruling on making FIR public

881. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Supreme Court ruled that an FIR must be made public within 24 hours of its registration unless reason is recorded that the offence is sensitive in nature;
- (b) whether it has directed the States and Union Territories to ensure that contents of an FIR are uploaded on official websites of the State Police or State Governments;
- (c) whether it has been a major step to boost transparency in criminal investigations and check harassment of the accused by the Police; and
 - (d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) In the matter of Youth Bar Association of India *Vs.* Union of India and others, the Hon'ble Supreme Court in its judgment of 7th September 2016 has directed all the Home Secretaries and Director General of Police of the State Governments that the copies of the FIRs, unless the offence is sensitive in nature, like sexual offences, offences pertaining to insurgency, terrorism and of that category, offences under POSCO Act and such other offences, should be uploaded on the police website, and if there is no such website, on the official website of the State Governments, within twenty four hours of the Registration of the FIRs. Moreover, under Crime and Criminal Tracking Network and Systems (CCTNS) project, there is a provision for computerized entering of FIRs. So far over 1 crore FIRs have been entered in CCTNS system by all States/UTs except Bihar and Rajasthan.

Since, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies.

[RAJYA SABHA]

Affected families of 1984 anti-sikh riots awaiting aid facilities

- 882. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) the number of cases in each State where affected persons/families of 1984 anti-Sikh riots are still awaiting various aid/ facilities announced by the Central Government; and
 - (b) by when all the cases are likely to be disposed off?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The Government has issued following orders to provide relief to the victims of 1984 anti-sikh riots. The details of the Schemes and status of implementation thereof are given below:

- (i) Rehabilitation package announced on 16.1.2006-
 - As per the scheme, payment towards *ex-gratia* amount and other assistance to the victims of 1984 riots were to be initially paid by the State Governments concerned after verification and the total expenditure incurred were to be projected to the Ministry of Home Affairs for reimbursement. A sum of $\stackrel{?}{\stackrel{\checkmark}{}}$ 534,20,02,467/- was reimbursed by the Ministry to 1the various state governments under the scheme. The Scheme was closed *vide* letter dated 5.12.2012.
- (ii) Sanction issued on 16.12.2014 for payment of additional compensation. The sanction provides for payment of additional compensation of ₹ 5 lakh to the next of kin of the persons, who died in 1984 anti-sikh riots and to whom compensation was already paid. Out of 3326 persons to whom additional compensation is payable, a sum of ₹ 39,47,61,907/- has so far been reimbursed to the State Governments/UTs. The compensation is to be paid by the concerned State Governments and reimbursement is made by the Central Government.
- (iii) Re-opening of the scheme for payment of rehabilitation grant of ₹ 2.0 lakh as provided in the Rehabilitation Package of 2006 -
 - Based on the recommendations of the Justice Mathur Committee, approval of the Central Govt, has been conveyed to the Government of Punjab for reconsideration of 1020 cases in which rehabilitation grant could not be paid as the scheme had closed.